



GOVERNMENT OF KERALA

Abstract

Fisheries & Ports Department – Covid-19- Epidemic control measures prohibitive orders issued under Epidemic Diseases Act, 1897 and The Disaster Management Act, 2005- Regulatory measures to be followed in Marine and Inland fisheries – guidelines issued

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Fisheries and Ports (B) Department

G.O.(Rt)No.196/2020/F&P Dated,Thiruvananthapuram, 27/03/2020

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Read 1 G.O(Rt) No. 192/2020/F&PD dated 25/03/2020.

ORDER

As per the GO read as first paper above, the activities such as fish/prawn production, aquaculture, feed, feed ingredients and seed transportation including seed production operations in shrimp and fish hatcheries, supply of chemicals and cold storage facilities and processing units for processing of fish and prawns were permitted without any hindrance in the interest of State economy to avoid irreparable losses to the fishers, farmers and processors.

2. In addition to above the following guidelines are issued to regulate the fishery activities in marine and Inland fisheries districts for strict compliance.

1. The operation of all types of Mechanized fishing boats venturing for fishing from all major Fishing harbours, Fish landing centre's, and beach landing areas all along the coast of Kerala should be stopped till the lock down period is over.
2. The auctioning of fish in Fishing Harbours and Fish Landing Centre's during the lock-down period is strictly prohibited.
3. All the traditional fishing crafts are permitted to go for fishing.
4. All the fishermen venturing for fishing should wear masks and keep hand washing facility on-board.
5. The catch landed by the traditional fishing crafts in each landing place or harbour shall be sold out for the price fixed by the Matsyafed authorities in consultation with the local fisheries dept officials, fisheries co operatives and harbour management societies. The price for each species can be arrived with reference to the average price obtained in the previous